

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No.184/2017 in
O.A No. 3519/2015

New Delhi this the 12th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Bhupender Kumar
S/o Late Shri Daya Chand
R/o H. No. 188, Village Dinpur,
Najafgarh, New Delhi – 110 043. Petitioner

(By Advocate : Shri Naresh Kumar Beniwal)

Versus

1. Sh. Amulya Patnaik
Commissioner of Police,
Delhi Police Headquarters,
I.T.O., New Delhi – 110 002.

2. Sh. Rajiv Mehrishi
Secretary,
Ministry of Home Affairs
Government of India,
North Block,
Central Secretariat,
New Delhi – 110 001. Respondents

(By Advocate : Ms. Ritika Chawla for R-1 and
Shri N.D. Kaushik for R-2)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, learned counsel for the respondents produced an order dated 09.05.2017 passed by

them whereunder they have appointed the petitioner as Constable (Driver) in Delhi Police on compassionate ground by relaxing the age, subject to qualifying the trade test and fulfilling all other eligibility requirement.

2. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the respondents shall ensure completion of required formalities, for which the petitioner shall cooperate, to enable the petitioner to join the post.

(P.K. BASU)
MEMBER (A)

(V. AJAY KUMAR)
MEMBER (J)

/Jyoti/